

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.25/(MAH)/2016
CA No. 81/2016 & 117/2016

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2016

NAME OF THE PARTIES: Mrs. Chandrasena Vishwas Patil


V/s.


M/s. Shah and Jain Construction Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398, 58-59 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Mr. Gaurav Joshi	Sr. Advocate	
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2.	Subir Kumar	Advocate	
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3.	Mr. Gaurav Mehta (Counsel) a/w Ms. Sneha Ghumiani, Ms. Vidhi Mehta i/b Dhaval Vussongji & Associates (on behalf of Respondent Nos. 1-4)		
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ORDER

C.A. No.81/2016 & 117/2016 in C.P. No. 25/241, 242, 244/NCLT/MB/MAH/2016

1. Ld. Representatives of both the sides are present.
2. The Respondent has informed that a letter is issued to the other side for furnishing of balance "Documents", as listed in the decided C.A. 117/2016 (pages referred are from 22-33) pending to be supplied. mks

3. After consultation with both the counsel, it is directed that the Respondent shall provide the pending documents on or before 02.12.2016.
4. On due compliance, the C.P. shall be heard on ²² ~~23~~.12.2016. *mes,*

Date: 15.11.2016

sd/-
Shri M.K. Shrawat
Member (Judicial)